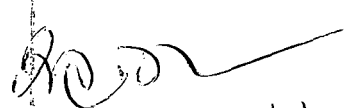


(3)

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP No. (1-255/98) 199

Badri Lal Sharma Versus State of Rajasthan & Ors.

Date of Order	Orders
0-3-99	None present for the applicant- This matter has been placed under Rule 51u) of the CAT (Procedure) Rules, 1907 to seek directions from the Bench. Since Hon'ble the v.c. is at Headquarters, it should be placed before Hon'ble the v.c. for necessary orders today itself.  (RATAN PRAKASH) Judicial member
<u>8.3.99</u>	None present for the applicant. Defects be removed within a month, failing which the registration of the OA shall be deemed to have been declined without any further reference to the Bench.  (GOPAL KRISHNA) Vice Chairman (J)
11/5/99 Copy of order issued to applicant vide - 925 dt - 14/5/99	Defects have not been removed so far, hence, the O.A. is being declined without reference of the Bench, as ordered on 8/3/99 by the Hon'ble Bench.  (RATAN PRAKASH) Judicial member

